

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

Date of order: 12.02.2001

OA No. 368/1997

Bedri Singh S/o Shri Mool Singh r/o Kota, presently working as Telephone Operator, Office of S.D.E. Trunks, Kota.

.. Applicant

Versus

1. Union of India through the Secretary to the Government of India, Department of Telecom, Sanchay Bhawan, New Delhi.
2. The Chief General Manager Telecom, Rajasthan Circle, Jaipur
3. Telecom Distt. Manager, Kota (Rajasthan)
4. Chief Senior Supervisor, Trunks Exchange, Kota.

.. Respondents

Mr. P.N. Jati, counsel for the applicant

Mr. Hemant Gupta, Proxy counsel to Mr. M. Rafiq, counsel for the respondents

CORAM:

Hon'ble Mr. Justice B.S. Raikote, Vice Chairman

Hon'ble Mr. N.P. Nawani, Administrative Member

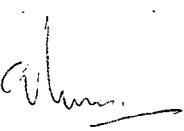
Order

Hon'ble Mr. Justice B.S. Raikote, Vice Chairman

The case of the applicant is that on the basis of the training that he has already undergone for Senior TOA(P), he should have been given posting as TOA(P). The applicant further submits that he made a representation vide Ann. A8 which was received by the Department on 8.7.1997 and the same has not been considered.

2. Though a reply is filed, we think it appropriate to dispose of the case with a direction to the respondents to consider the applicant's representation. It is open to the Department to consider his representation according to law. In this view of the matter, we pass the order as under:-

This application is disposed of with a direction to the respondents to consider the representation filed by the applicant vide Ann.A8, received by the Department on 8.7.1997, in accordance with law. All the contentions of both the parties are kept open. This order shall be complied with within a period of three months from the date of receipt of a copy of this order.


(N.P.NAWANI)

Adm. Member


(B.S.RAIKOTE)

Vice Chairman